

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

LOK SABHA

**STARRED QUESTION NO.314
TO BE ANSWERED ON 23/3/2017**

Independent Sports Regulator

***314. SHRI R. DHRUVA NARAYANA:
SHRI A.P. JITHENDER REDDY:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the mechanism in place to ensure transparency in the functioning of the Sports Bodies;**
- (b) Whether the Government proposes to set up an independent sports regulator to improve the level of governance and transparency in sports in the country and if so, the details thereof; and**
- (c) whether the Government proposes to take various steps to improve and ensure the accountability of various sports federations in the country for better and effective utilization resources and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR
YOUTH AFFAIRS AND SPORTS
(SHRI VIJAY GOEL)**

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE LOK SABHA STARRED QUESTION NO.314 FOR REPLY ON 23/03/2017 ASKED BY SHRI R. DHARUVA NARAYANA AND SHRI A.P. JITHENDER REDDY REGARDING INDEPENDENT SPORTS REGULATOR.

(a) to (c) Madam, Government of India has notified the National Sports Development Code of India (NSDCI) 2011, effective from 31/1/2011, to ensure greater transparency and accountability in the functioning of National Sports Federations (NSFs) for healthy development of sports in the country. As per the Code, NSFs are required to follow proper democratic and healthy management practices which requires them to, among others, ensure greater accountability and transparency at all levels; adopt impartial and transparent selection procedures; adhere to age and tenure restrictions of office bearers; adopt and follow the basic universal principles of good governance in sports which have been derived from the international best practices & the Olympic Charter duly incorporated in the Code; adopt proper accounting procedures at all levels and produce annual financial statements; prevent age fraud & sexual harassment of women; comply with the provisions of Right to Information Act and; hold the elections as per Model election guidelines issued by the Government.

It is mandatory for all NSFs including IOA to comply with the NSDCI, 2011. In case of failure by any NSFs to do so, appropriate action against such NSFs is taken by the Government which includes suspension/de-recognition/non-renewal of annual recognition, etc. Consequently such NSFs become ineligible for receiving financial or other benefits from the Government Schemes or regulating the sport in the country.

In view of recent developments relating to good governance in sports including several judicial pronouncements, Government has set up a Committee under the chairmanship of Secretary (Sports), Government of India consisting of prominent international medalists, Olympians, a international level coach, a lawyer, a media person and sports administrators to re-visit the existing provisions of NSDCI, 2011 and to make recommendations to further strengthen the good governance frame work in this regard.
